

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 05.11.2009

Meeting No. 27/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 05.11.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. A.K. Ojha,	AD	MSME
3.	Sh. T.M. Skaria	DDG	DGFT
4.	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held 29.10.2009. Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

PH

1	550	M/S. ORGANIC INDIA PVT.LTD.	M.No. 27/10 DT. 05.11.2009	Status: Deferred
	Case No.:12/19/85-ALC3/2009			
	HQ File :01/85/050/00099/AM10/	RLA File :06/24/040/00014/AM10/	Lic.No/Date:0610015955 23.07.2009	
	The case was considered by the committee as per agenda. The representatives of applicant Firm, who were present in the meeting, explained the case. They stated that blending of the export product is determined by the specifications of the buyer. Further, there is no published papers on the product from AYUSH. After hearing the representatives of applicant Firm, Committee decided to call for the following information:- 1. List of Extracts used for each of the export products separately. 2. Qty. of individual inputs used for making the export products. To be re-listed on 17.12.2009.			

	551	M/S. MSPL LTD., KARNATAKA	M.No. 27/10 DT. 05.11.2009	Status: Deferred
	HQ File :01/85/162/300/AM09	Fixation of wastage norms of Mining, Handling, Processing against export of Iron Ore.		
2	The case was considered by the committee as per agenda. The representative of the applicant Firm was present in the meeting. He stated that the unit is an EOU unit and no imports are made for export of Iron Ore. Application has been submitted for fixing waste norms for Iron Ore, as the EOU Unit has, of late, started DTA Sale also. The Board of Approval has remitted the case to Norms Committee of DGFT for fixation of wastage. Committee after hearing the representative of applicant Firm felt that there would be minor loss in the processes involved for handling, processing and transportation etc of Iron ore. Committee therefore requested the applicant firm to furnish certified data regarding loss in mining, processing and transportation of Iron Ore separately. Committee also observed that since no import is involved, there will not be input output norm in this case. Normally, Norms Committee fixes input output norms. Therefore it was decided that case may be submitted to DG on file through Policy Division dealing with EOUs whether NC is empowered to fix process wastage, as in this case where there is no input imported/procured. To be re-listed on 17.12.2009.			

3	552	M/S. PREGNA INTERNATIONAL LTD.	M.No. 27/10 DT. 05.11.2009	Status: Approved
	Case No.:16/36/85-ALC3/2007			
	HQ File :01/85/050/00132/AM08/	RLA File :31/24/040/00297/AM08/	Lic.No/Date:3110031940 14.12.2007	
	The case was considered by the committee as per agenda. It was noted by the Committee that no reply is received from C&PC in this case which was referred to them on 01.07.2008 followed by reminders. Committee in consultation with the technical representatives present, took into account the production consumption data given by the applicant and approved the case as applied for. RA to take consequential action as per policy/procedure.			

4	553	M/S. VSL AGRO TECH PVT. LTD., SANDUR	M.No. 27/10 DT. 05.11.2009	Status:
---	------------	--------------------------------------	----------------------------	----------------

5	HQ File :01/85/050/0050/201/AM09/	RLA File :07/24/40/00602/AM09	Lic.No/Date:3110031940 14.12.2007	Deferred
	The case was considered by the committee as per agenda. It was noted that comments of Horticulture Board has not been received. Committee therefore decided to refer the case to the concerned authority in ICAR for comments. To be re-listed on 03.12.2009.			

5	554 Case No.:6/19/85-ALC3/2009	M/S. SUKASO CERACOLORS PLTD.,	M.No. 27/10 DT. 05.11.2009	Status: Rejected
	HQ File :01/85/050/00093/AM10/	RLA File :09/24/040/00202/AM10/	Lic.No/Date:0910039072 27.08.2009	
	The case was considered by the committee as per agenda. It was noted that deficiency letter was issued on 21.10.2009 to applicant Firm but no reply has been received so far. The Committee decided to reject the case. RA to take consequential action a per policy/procedure.			

6	555 Case No.:2/4/85-ALC3/2008	M/S. DR REDDYS LABORATORIES LTD	M.No. 27/10 DT. 05.11.2009	Status: Transferred
	HQ File :01/85/050/00029/AM09/	RLA File :09/24/040/00252/AM05/	Lic.No/Date:0910020687 02.11.2004	
	The case was considered by the committee as per agenda. It was noted that ITC(HS) Code of export product has been wrongly mentioned as 1234. The export product pertains to DES.III. Committee decided to transfer the case to DES.III.			

7	556	M/S. A.G. NEOCHEM (P) LTD., N. DELHI	M.No. 27/10 DT. 05.11.2009	Status: Rejected
	HQ File :01/85/162/728/AM08/	RLA File :05/24/040/00753/AM08/	Lic.No/Date:0510213635 17.12.2007	
	The case was considered by the committee as per agenda. It was noted that deficiency letter issued to applicant Firm on 26.11.2008, but no reply has been received so far. The committee decided to reject the case.			
	RA to take consequential action as per policy/procedure.			

8	557	M/S. ERGO SPACES PVT LTD,	M.No. 27/10 DT. 05.11.2009	Status: Approved
	Case No.:15/42/85-ALC3/2007			
	HQ File :01/85/050/00151/AM08/	RLA File :07/21/040/00956/AM08/	Lic.No/Date:0710054499 15.11.2007	
	The case was considered by the committee as per agenda. The committee in consultation with technical representative present in the meeting decided to approve the case as applied with accountability of import inputs. RA to take consequential action as per policy/procedure.			

9	558	M/S. HY-GRO CHEMICALS PVT LTD.	M.No. 27/10 DT. 05.11.2009	Status: Transferred
	Case No.:1/4/85-ALC3/2008			
	HQ File :01/85/050/00028/AM09/	RLA File :09/24/040/00079/AM05/	Lic.No/Date:0910018913 11.06.2004	
	The case was considered by the committee as per agenda. It was noted that ITC(HS) Code of export product has been wrongly mentioned. The export product pertains to DES.III. Committee decided to transfer the case to DES.III			

10	559 Case No.:1/32/85-ALC3/2008	M/S. GULATI EXPORT HOUSE	M.No. 27/10 DT. 05.11.2009	Status: Transferred
	HQ File :01/85/050/00208/AM09/	RLA File :05/24/040/00590/AM09/	Lic.No/Date:0510232367 11.12.2008	
	The case was considered by the committee as per agenda. It was noted that ITC(HS) Code of export product has been wrongly mentioned. The export product pertains to DES.V. Committee decided to transfer the case to DES. V.			

11	560 Case No.:9/4/85-ALC3/2008	M/S. FAL INDUSTRIES LIMITED	M.No. 27/10 DT. 05.11.2009	Status: Approved
	HQ File :01/85/050/00036/AM09/	RLA File :04/24/040/00133/AM05/	Lic.No/Date:0410062380 28.09.2004	
	The case was considered by the committee as per agenda. The Committee decided to approve import items as per general note of Engineering on net to net basis except item at Sl. No. 8, 9, 10 which are raw material for which no justification is given. Items at Sl. No. 8, 9 & 10 are therefore dis-allowed.			
	RA to take consequential action as per policy/procedure.			

12	561 Case No.:2/42/85-ALC3/2007	M/S. GODREJ & BOYCE MFG. CO. LTD.,	M.No. 27/10 DT. 05.11.2009	Status: Withdrawn
	HQ File :01/85/050/00138/AM08/	RLA File :03/94/040/01461/AM07/	Lic.No/Date:0310425344 02.04.2007	
	The case was considered by the committee as per agenda. The committee noted that the case has already been decided in meeting No. 23/08 held on 05.09.2007 in DES.I Section. Case is withdrawn.			

13	562 Case No.:1/28/85-ALC3/2008	M/S. ADITYA BIRLA NUVO LIMITED.,	M.No. 27/10 DT. 05.11.2009	Status: Rejected
	HQ File :01/85/050/00189/AM09/	RLA File :02/24/040/00190/AM09/	Lic.No/Date:0210119240 04.11.2008	
	The case was considered by the committee as per agenda. It was noted that hard copy has not been received from RA. RA may be reminded. Committee also observed that it would not be possible to quantify the input output requirement as production/consumption data is not available. Committee therefore rejected the case.			
	RA to take consequential action as per policy/procedure.			

14	563 Case No.:6/4/85-ALC3/2008	M/S. RAJ LUBRICANTS (MADRAS) LIMITED,	M.No. 27/10 DT. 05.11.2009	Status: Transferred
	HQ File :01/85/050/00033/AM09/	RLA File :04/24/040/00111/AM05/	Lic.No/Date:0410060207 19.07.2004	
	The case was considered by the committee as per agenda. It was noted by the Committee that ITC(HS) Code pertains to DES.IV. The case is transferred to DES.IV.			

15	564 Case No.:3/14/85-ALC3/2008	M/S. UNIBIC BISCUITS INDIA PVT LTD	M.No. 27/10 DT. 05.11.2009	Status: Approved
	HQ File :01/85/050/00116/AM09/	RLA File :07/24/040/00180/AM09/	Lic.No/Date:0710058424 10.07.2008	

The case was considered by the committee a per agenda. It was noted that a similar case of the same fir was approved in NC Meeting No. 01/09 dated 03.04.2008 in advance authorization No. 0710052386 dated 6.07.2007 allowing 5% wastage. The Committee decided to approve this case on repeat basis with 5% wastage.

RLA to take consequential action as per policy/procedure.

16	565 Case No.:10/4/85-ALC3/2008	M/S. INTERLABELS INDUSTRIES PVT.LTD.	M.No. 27/10 DT. 05.11.2009	Status: Transferred
	HQ File :01/85/050/00037/AM09/	RLA File :03/94/040/00621/AM06/	Lic.No/Date:0310346278 06.09.2005	
	The case was considered by the committee as per agenda. It was noted that ITC(HS) Code of the import/export products are wrongly mentioned. The export product pertains to DES.V. Committee decided to transfer the case to DES.V.			

17	566 Case No.:2/28/85-ALC3/2008	M/S. DESAI BROTHERS LTD.	M.No. 27/10 DT. 05.11.2009	Status: Approved
	HQ File :01/85/050/00190/AM09/	RLA File :31/21/040/00258/AM09/	Lic.No/Date:3110035976 04.11.2008	
	The case was considered by the committee as per agenda. The Committee decided to approve the case on net to net basis as applied for with accountability on export side. RA to take consequential action as per policy/procedure.			

18	567 Case No.:5/20/85-ALC3/2008	M/S. KIRBY BUILDING SYSTEMS INDIA LTD.	M.No. 27/10 DT. 05.11.2009	Status: Rejected
	HQ File :01/85/050/00142/AM09/	RLA File :09/24/040/00557/AM08/	Lic.No/Date:0910033604 09.04.2008	

The case was considered by the committee as per agenda. Committee observed that the import items are not components and that accountability of inputs on export side and justification are not given. Therefore, Committee was constrained to reject the case.

19	568 Case No.:3/16/85-ALC3/2008	M/S. KIRBY BUILDING SYSTEMS INDIA LTD.	M.No. 27/10 DT. 05.11.2009	Status: Rejected
	HQ File :01/85/050/00127/AM09/	RLA File :09/24/040/00150/AM09/	Lic.No/Date:0910034842 30.07.2008	
	The case was considered by the committee as per agenda. Committee observed that the import items are not components and that the accountability of inputs on export side and justification are not given. Therefore, Committee was constrained to reject the case.			

20	569 Case No.:9/32/85-ALC3/2008	M/S. GULATI EXPORT HOUSE	M.No. 27/10 DT. 05.11.2009	Status: Transferred
	HQ File :01/85/050/00216/AM09/	RLA File :05/24/040/00591/AM09/	Lic.No/Date:0510232495 12.12.2008	
	The case was considered by the committee as per agenda. It was noted that ITC(HS) Code of the import/export products are wrongly mentioned. The export product pertains to DES.V. Committee decided to transfer the case to DES.V.			

21

570 Case No.:8/4/85-ALC3/2008	M/S. GILLETTE DIVERSIFIED OPERATIONS PVT. LTD.	M.No. 27/10 DT. 05.11.2009	Status: Approved
HQ File :01/85/050/00035/AM09/	RLA File :04/24/040/00140/AM05/	Lic.No/Date:0410061831 09.09.2004	

The case was considered by the committee as per agenda. The Committee in consultation with the technical representative decided to ratify the norms as under subject to that inputs will be accounted for.

Export Item	Qty.	Import Item	Qty.
Tooth Brush	32890.450 KG	San Granules (Luran 368 R)	24990.00KG
		Nylon Monofilament (612)	1621.32KG
		Nickle Silver Wire	655.45KG
		Nylon Monofilament Blue Indicator	415.88KG
		Polypropylene Grade Titan Pro 6331	5050.00KG
		PVC Film Rigid Packing Materials	As per packing

			policy
		Paper Board -330 GSM (In Sheets) Packing Material	As per packing policy
RA to take consequential action as per policy/procedure.			

22

571 Case No.:5/4/85-ALC3/2008		M/S. GILLETTE DIVERSIFIED OPERATIONS PVT LTD	M.No. 27/10 DT. 05.11.2009	Status: Approved
HQ File :01/85/050/00032/AM09/		RLA File :04/24/040/00068/AM05/	Lic.No/Date:0410059297 06.07.2004	
The case was considered by the committee as per agenda. The committee in consultation with the technical representative decided to ratify the norms as under:-				
Export Item	Qty.	Import Item	Qty.	
Shaver Brush	42000KG	Acrylonitrile-Butadine-Styrene (ABS) H1-121 Black 9059	34995.23KG	
		Bristle Black Nylon 0.2MM	7588.23KG	
		Anchor Wire 1.4X0.35MM (Brass)	2207.92KG	
		Paper Board 530 GSM (In Sheets)	As per packing policy	
RLA to take consequential action as per policy/procedure.				

23	572 Case No.:7/4/85-ALC3/2008	M/S. RAJ LUBRICANTS (MADRAS) LIMITED,	M.No. 27/10 DT. 05.11.2009	Status: Transferred
	HQ File :01/85/050/00034/AM09/	RLA File :04/24/040/00119/AM05/	Lic.No/Date:0410060359 21.07.2004	

The case was considered by the committee as per agenda. It was noted by Committee that ITC(HS) Chapter 27 of export product pertains to DES.IV. The case may be transferred to DES.IV.

24	573	M/S. VISHAL EXPORT OVERSEAS LTD.,	M.No. 27/10 DT. 05.11.2009	Status: Deferred
	HQ File :01/85/040/0004/AM00/		Lic.No/Date:081001202 DT. 25.11.1998	
	The case was considered by the committee as per agenda. It was noted that there is a direction that O/o DGFT should examine the issue regarding mistake in product description. It being a technical matter under jurisdiction of NC-6, as directed by Hon'ble High Court, a PH may be given to the applicant Firm. RA, Ahmedabad may also be informed in order to coordinate with the Petitioner.			
	To be re-listed on 03.12.2009			

25

574 Case No.:1/27/85-ALC3/2009	M/S. DINESH SARAOGI	M.No. 27/10 DT. 05.11.2009	Status: Approved
HQ File :01/85/050/00138/AM10/	RLA File :02/24/040/00143/AM10/	Lic.No/Date:0210132917 26.10.2009	
The case was considered by the committee as per agenda. It was noted that Committee had ratified similar case of the Firm in meeting No. 24 dt. 20.09.2007 on the basis of 55% of yield. In this case also Committee ratified the licence on repeat basis as under:-			
Export Item	Qty.	Import item	Qty.
Shellac	82500.000KG	Sticklac	150000.000KG
RLA to take consequential action as per policy/procedure			

26	575	M/S. JABS INTERNATIONAL PVT.LTD.	M.No. 27/10 DT. 05.11.2009	Status: Approved
	Case No.:2/27/85-ALC3/2009			
	HQ File :01/85/050/00139/AM10/	RLA File :03/94/040/00202/AM10/	Lic.No/Date:0310542510 26.10.2009	
	The case was considered by the committee as per agenda. The committee decided to ratify the norms with 1% wastage, as under:-			
	Export Item	Qty.	Import item	Qty.

Sterlized Fennel Seeds	100.000KG	Raw Fennel Seeds	101.000KG
RLA to take consequential action as per policy/procedure.			

-X-X-X